

GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
(DEPARTMENT OF REVENUE)

Notification No. 36/2021-Customs (ADD)

New Delhi, the 29<sup>th</sup> June, 2021

G.S.R. ---(E).- Whereas, the designated authority *vide* initiation notification No. 7/5/2021-DGTR, dated the 31<sup>st</sup> March, 2021, published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 31<sup>st</sup> March, 2021, has initiated review in terms of sub-section (5) of section 9A of the Customs Tariff Act, 1975 (51 of 1975) (hereinafter referred to as the Customs Tariff Act) and in pursuance of rule 23 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995 (hereinafter referred to as the said rules), in the matter of continuation of anti-dumping duty on imports of 'Hot-rolled flat products of alloy or non-alloy steel' (hereinafter referred to as the subject goods) falling under Chapter headings 7208, 7211, 7225 or 7226 of the First Schedule to the Customs Tariff Act, originating in or exported from China PR, Japan, Korea RP, Russia, Brazil or Indonesia (hereinafter referred to as the subject countries), imposed *vide* notification of the Government of India, in the Ministry of Finance (Department of Revenue) No. 17/2017-Customs (ADD), dated 11<sup>th</sup> May, 2017, published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), *vide* number G.S.R. 455 (E), dated the 11<sup>th</sup> May, 2017 and has requested for extension of the said anti-dumping duty in terms of sub-section (5) of section 9A of the Customs Tariff Act;

Now, therefore, in exercise of the powers conferred by sub-sections (1) and (5) of section 9A of the said Customs Tariff Act and in pursuance of rules 18 and 23 of the said rules, the Central Government hereby makes the following amendment in the notification of the Government of India, in the Ministry of Finance (Department of Revenue), No. 17/2017-Customs (ADD), dated 11<sup>th</sup> May, 2017, published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), *vide* number G.S.R. 455 (E), dated the 11<sup>th</sup> May, 2017, namely: -

In the said notification, after paragraph 2, and before the Explanation, the following paragraph shall be inserted, namely: -

“3. Notwithstanding anything contained in paragraph 2, the anti-dumping duty imposed under this notification shall remain in force up to and inclusive of the 15<sup>th</sup> December, 2021, unless revoked, superseded or amended earlier.”.

[F.No. CBIC-190354/58/2021-TO(TRU-I)-CBEC]

(Rajeev Ranjan)

Under Secretary to the Government of India

Note: The principal notification No. 17/2017-Customs (ADD), dated 11<sup>th</sup> May, 2017, was published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), *vide* number G.S.R. 455 (E), dated the 11<sup>th</sup> May, 2017.